

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3842 of 2020

Deepak Gope Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate

For the Opposite Party : Mr. Shiv Shankar Kumar, A.P.P.

2/09.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Lapung P.S. Case No. 14 of 2019.

The petitioner was apprehended by the police and one countrymade pistol loaded with two live cartridges, a mobile and PLFI pamphlet etc. were recovered.

Although, petitioner has five criminal antecedents, but considering the fact that he is in custody since 11.04.2019, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st, Ranchi in connection with Lapung P.S. Case No. 14 of 2019.

(Rongon Mukhopadhyay, J)